8

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 224/2017 In TP No. 173/621A/NCLT/AHM/2016 (New) CA No. 76/621A/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

Name of the Company:

Safal Buildcon Pvt. Ltd.

Section of the Companies Act:

Section 166(1) of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

PES

1. MAHESH C. GUATA

1) Ruge HU Brahmbhatt

2.

2) Rogersh Boarneshage Moured Junea

ORDER

Learned PCS Mr. M C Gupta present for Applicant in IA 224/2017. None present for ROC.

The PCS appearing for the Applicant M/s Safal Buildcon Pvt Ltd sought permission to withdraw the application without prejudice to his contentions.

Applicant is permitted to withdraw IA 224/2017.

IA 224/2017 is disposed of as withdrawn.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 15th day of September, 2017.